



# Standing Committee Report Summary

## The Administrators- General (Amendment) Bill, 2011

- The Standing Committee on Personnel, Public Grievances, Law and Justice submitted its 49<sup>th</sup> Report on ‘The Administrators-General (Amendment) Bill, 2011 on February 2, 2012. The Chairperson was Dr. Abhishek Manu Singhvi.
- The Bill amends the Administrators- General Act, 1963. The Act states that the state government may appoint an Administrator-General for administering the estate of any deceased person not exceeding Rs 2 lakh in value.
- The Bill seeks to increase the monetary limit of the jurisdiction of the Administrator-General from the existing limit of Rs 2 lakh to Rs 10 lakh.
- The Committee unanimously agreed with the proposal. The Committee said that its decision was based on the fact that over a period of time the value of money has decreased and that the passage of time has rendered the limit of Rs 2 lakh unrealistic.
- The Committee also noted that since this subject relates to Entry 11 of the Concurrent List, Maharashtra and Uttar Pradesh have already enhanced the monetary limit from Rs 2 lakh to Rs 10 lakh.
- The Committee also noted that 20 State Governments and 5 Union Territories have conveyed their support to the Bill.

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